

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 105**  
New IA-3314/2024  
In  
IB-1941(ND) 2019

**IN THE MATTER OF:**

Ahluwalia Contracts (India) Ltd

**Vs**

Jasmine Buildmart Pvt. Ltd

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 04.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Hritik along with Adv Lakshay Basnal for RP

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA-3314/2024:-**

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice to the Respondents.

The Applicant is directed to serve notice along with a copy of this application to the Respondents by all modes and file proof of service along with an affidavit within one week. The Respondents are directed to file reply affidavit within one week after receipt of the notice.

List the matter on **23.07.2024**.

**Sd/-  
(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-  
(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**